

(b) whether any revised guidelines are issued for settling crop loss claims before due date of loan;

(c) the amount of premium collected under Crop Insurance during Kharif and Rabi 2009 in Andhra Pradesh and Maharashtra; and

(d) out of (c) above, claims settled and amount passed on to policy holders under Crop Insurance Scheme in Andhra Pradesh and Maharashtra?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF. K.V. THOMAS):
(a) Yes, Sir. A Joint Group was constituted by the Government to review the existing crop insurance schemes. Based on the recommendations of the Joint Group, a proposal for Modified National Agricultural Insurance Scheme (MNAIS) has been prepared.

(b) No, Sir.

(c) Details of premium collected during Kharif and Rabi 2009 are not yet available as the Kharif 2009 is still in progress and Rabi 2009-10 season has not yet been started.

(d) Does not arise.

Export of fruits and vegetables

3676. SHRI M.V. MYSURA REDDY:

SHRI NANDAMURI HARIKRISHNA:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that 90 per cent of the fresh fruits and vegetables (including onion) are exported to neighbouring countries like Bangladesh, UAE, Kuwait, Saudi Arabia, Malaysia and Sri Lanka;

(b) if so, the details of quantity of export of various fruits and vegetables, country-wise;

(c) the details of quantity of exports and imports of fresh fruits and vegetables from European countries to India and *vice versa*;

(d) whether the European Commission has issued any notification approving the procedure of Directorate of Marketing and Inspection for pre procurement inspection for export of fresh fruits and vegetables; and

(e) whether India is also insisting any preshipment inspection before the preship consignment leaves European ports, if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF. K.V. THOMAS):
(a) and (b) As per data available from DGCI&S the total export of fresh fruits and vegetables during 2007-08 and 2008-09 (upto January, 2009) along with share of the 6 countries is given below:

(Qty : MTs Val : Rs. lakhs)

Fresh Fruits and Veg.	2007-08		2008-09 (April'08 to January'09)	
	Qty.	Value	Qty.	Value
A. Total Export Of this:	1724573	243733	2026145	266181
1. Bangladesh	502093	56053	689193	70977
2. UAE	283025	43067	390321	47591
3. Kuwait	20778	3615	32031	5136
4. Saudi Arabia	45426	8072	46854	9620
5. Malaysia	203734	21055	240997	26741
6. Sri Lanka	141940	11713	147756	15645
B. Total (1-6)	1196996	143575	1547152	175710
Share of B in A	69.42%	58.92%	71.92%	66.01%

(c) The details of fruits and vegetables export from India to EU and imports into India from EU during the last two years is as under :

A. Exports to EU:

(Value in Rs. lakhs)

(Quantity in MTs)

Fresh Fruits and Veg.	2007-08		2008-09 (April '08 to January' 09)	
	Quantity	Value	Quantity	Value
Fruits	64634	40194	36466	24003
Vegetables	27177	743	22806	6494
TOTAL	91811	40937	59272	30497

Imports : During 2007-08 imports of fruits and vegetables from EU into India was :

	Quantity	Value
Fruits	1165	804
Vegetables	183	162
TOTAL	1348	966

Source : DGCI&S

(d) European Commission *vide* Commission Regulation (EC) No. 1580/2007 dated 21.12.2007 has approved checks on conformity procedures of India for fresh fruits and vegetables. Agricultural Marketing Adviser has been notified as Official Authority and Directorate of Marketing and Inspection as Inspection Body (earlier it was Commission Regulation (EU) No. 761/2003 dated 30.04.2003 which has since been repealed.)

(e) Import of fresh fruits and vegetables is regulated under the Destructive Insects and Pests Act 1914 and Plant Quarantine (Regulation of Import into India) Order, 2003 issued there under. The purpose and intent of this Act is to prevent the introduction of any insect, fungus or other pest, which is or may be destructive to crops. As per the provision of PQ Order, 2003, the import of plant and plant material into the country is permitted based on the Pest Risk Analysis to conclude the phytosanitary conditions for its safe import. The exporting country is required to inspect and test, as required, the consignment to ensure that the consignment is free from specified pests and meets all the phytosanitary requirements/ conditions prescribed under the Plant Quarantine Order and incorporate this information on the phytosanitary certificate issued by the authorized officers of exporting country, which accompanies the consignment. As such inspection of shipment by the exporting country before export is a must.

Signature campaign by farmers for mercy killing

†3677. SHRI MOTILAL VORA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government is aware that more than five thousand farmers of Chhatarpur district of Madhya Pradesh who are reeling under the spate of drought for the last three years, have started a signature campaign for giving permission for mercy killing;

(b) whether Government has received the request letter of these farmers of Chhatarpur;

(c) if so the Government's reaction thereto; and

(d) the steps being taken by Government to help these farmers?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF. K.V. THOMAS):
(a) to (d) While the Government of Madhya Pradesh declared drought in parts of the State during 2007-08 and recently for the deficit rainfall during 2008-09, there is no information from the State Government about declaration of drought on account of deficit rainfall during the current South West Monsoon.

No Memorandum signed by the farmers of Chhatarpur district of Madhya Pradesh regarding permission for mercy killing has so far been received.

Proposal for development of Bhadeli-Jagalala fisheries harbour in Gujarat

3678. SHRI KANJIBHAI PATEL: Will the Minister of AGRICULTURE be pleased to state:

†Original notice of the question was received in Hindi.